

ITEM NO.101            Court 1 (Video Conferencing)            SECTIONS II-A/II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1489/2012

RAMGOPAL & ANR.

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

WITH

CrI.A. No. 1488/2012 (II-C)

Date : 24-08-2021 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s)

Mr. R. Anand Padmanabhan, Adv.  
Mr. Debarati Sadhu, Adv.  
Mr. Shashi Bhushan Kumar, AOR

Mr. Rajesh Srivastava, AOR

Ms. Mridula Ray Bharadwaj, AOR (N.P.)

For Respondent(s)

Mr. Shubhranshu Padhi, AOR  
Mr. Ashish Yadav, Adv.  
Mr. Rakshit Jain, Adv.  
Mr. Vishan Banshal, Adv.

Mr. Pashupathi Nath Razdan, AOR  
Mr. Palav Agarwal, Adv.  
Mr. Ashutosh Kumar, Adv.  
Ms. Maitreyee Jagat Joshi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Rajesh Srivastava, learned Advocate-on-Record appearing for Appellant No.1 – Ram Gopal in Criminal Appeal No.1489 of 2012, Mr. Pashupathi Nath Razdan, learned Advocate-on-Record

appearing for the State of M.P., Mr. R. Anand Padmanabhan, learned counsel appearing for the appellants in Criminal Appeal No.1488 of 2012 and Mr. Shubhranshu Padhi, learned Advocate-on-Record appearing for the State of Karnataka at a considerable length.

Hearing is concluded.

Judgment is reserved.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)